

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1929/ND/2019

IN THE MATTER OF:

M/s AVJ Developers India Pvt. Ltd.

...PETITIONER

Vs.

M/s. RIO Height Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 07.11.2019

Coram:

SHRI. CH. MOHD. SHARIEF TARIQ, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:

For the IRP

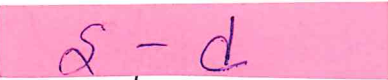
: NikshubhaSethi, Adv.

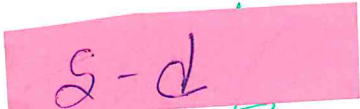
For the Respondent/ Corporate-debtor

: Dinesh Kr. Gupta, Adv.

ORDER

Learned counsel for the both sides are present. It is stated by the counsel for the Financial-creditor that Financial-creditor is under-going CIRP vide order dated 21.10.2019 passed in IB/654/PB/2019 and prayed for time to file Vakalatnama and to take appropriate action is required. Post the matter on 29.11.2019.


(V.K. Subburaj)
Member (T)


(Ch. Mohd. Sharief Tariq)
Member (J)

(Meenu)